

**ACTION AGAINST HANKARACHARYA OF P.J.R.I**

178. SHRI A. G. KULKARNI : Will the Minister of HOME AFFAIRS be pleased to state the action taken by the Government of Bihar and the Government of India against Shankaracharya of Puri about his statement that no law could prevent Hindus from practising untouchability ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI /IDYA CHARAN SHUKLA) : The Bihar Government were advised to examine the authentic text of the speech delivered by the Shankaracharya at Patna on March 29, 1969 with a view to launching a prosecution. They have reported that the police institute a case under the Untouchability (Offences) Act, 1955 and section 153-A, IPC. The case is under investigation.

The police have also registered and are investigating a case under the Untouchability (Offences) Act, 1955 in respect of the statements made by the Shankaracharya in Delhi on April 8, 1969.

**OCCUPANCY IN GOVERNMENT HOTELS**

179. SHRI A. G. KULKARNI :  
SHRI KRI SHAN KANT :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the Public Sector hotels, particularly Ashoka Hotel is facing difficulties as regards full occupancy and if so, what are the reasons; and

(b) what are the occupancy ratios of these hotels during the last three years ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) (a) and (b) Constant efforts are made to improve occupancy in Public Sector hotels. However, statistics for public sector hotels are maintained differently from the way they are maintained in private sector hotels, and the two types of hotels are in healthy competition. The private sector hotels, for trade reasons, do not publish their occupancy statistics. For the same trade reasons, it would be wholesome to restrict publication of statistics that are likely to be prejudicial to trade in public sector hotels.

**शिक्षा सचिवों का सम्मेलन**

180. श्री राम सहाय :

श्री बाबुभाई एम० चिनाई :

क्या शिक्षा तथा युवा सेवा मंत्री यह बताने की कृपा करेंगे कि दिल्ली में राज्यों के शिक्षा सचिवों के हुए सम्मेलन में जिसका उद्घाटन उन्होंने 21 मई को किया था, क्या निर्णय लिए गए; और उन निर्णयों को कार्यान्वित करने के लिए क्या उपाय सोचे गए हैं ?

**CONFERENCE OF EDUCATION SECRETARIES**

180. SHRI RAM SAHAI :

SHRI BABUBHAI M.  
CHINAI :

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state the decisions taken at the conference of the Education Secretaries of the States which was held in Delhi and inaugurated by him on the 21st May, and what measures have been contemplated to implement those decisions ?

शिक्षा तथा युवा सेवा मंत्री ( प्रो० वी० के० आर० वी० राव ) : विज्ञान भवन में 21 और 22 मई, 1969 को हुए, राज्यों तथा संघीय क्षेत्रों की शिक्षा सचिवों के सम्मेलन के मुख्य निर्णयों और सिफारिशों तथा इन निर्णयों को कार्यान्वित करने के लिए उठाए गए कदमों की एक प्रति-संलग्न है। [देखिये परिशिष्ट 69, अनुपत्र संख्या 6 (अंग्रेजी संस्करण)]।

THE MINISTER FOR EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO) : A copy of the main conclusions and recommendations of the Conference of Education Secretaries of States and Union Territories held at Vigyan Bhawan on 21st and 22nd May, 1969 and the steps taken to implement these decisions is attached. [See Appendix LXIX, Annexure No. 6].

[ ] English translation.